

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 24/MP/2019 along with I.A. No. 45/2019**

**Subject** : Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of Power Purchase Agreement dated 22.4.2007 for Implementation of the Recommendations issued by the High-Power Committee vide its Report dated 3.10.2018, as ratified by the Policy Decision of the Government of Gujarat issued by Government Resolution dated 1.12.2018.

**Petitioner** : Coastal Gujarat Power Limited (CGPL)

**Respondents** : Gujarat Urja Vikas Nigam Limited & ors.

**Date of hearing** : **24.5.2019**

**Coram** : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

**Parties present** : Shri Sanjay Sen, Senior Advocate, CGPL  
Shri Venkatesh, Advocate, CGPL  
Ms. Nishtha Kumar, Advocate, CGPL  
Shri Somesh Srivastava, Advocate, CGPL  
Shri Abhay Kumar, CGPL  
Shri M.G.Ramachandran, Senior Advocate, PSPCL  
Shri Shubham Arya, Advocate, PSPCL  
Shri Udit Gupta, Advocate, MSEDCL  
Shri Anup Jain, Advocate, MSEDCL  
Shri Paresh Bhagwat, MSEDCL  
Shri Gaurav Gupta, Advocate, UHBVNL  
Shri Shashi K Jain, RUVNL  
Shri Rajiv Arora, RUVNL

**Record of Proceedings**

During the hearing, the learned Senior counsel for the Petitioner submitted that it has received letter from the beneficiary, PSPCL stating that the proposal of the Petitioner is under its consideration. Accordingly, the learned Senior counsel submitted that the Commission may order notice in the Petition with direction to the beneficiaries to respond to the proposal of the Petitioner in the Petition.

2. The learned Senior counsel for the Respondent, PSPCL confirmed the receipt of Petitioner's proposal vide letter dated 17.5.2019 and submitted that the same is under the consideration of PSPCL. He however suggested that since there are multiple beneficiaries of the project, the Petitioner may be requested to circulate the said proposal to other beneficiaries and seek their response.



3. Accepting the suggestion of the learned Senior counsel for PSPCL, the Commission directed the Petitioner to forward the letter dated 17.5.2019 containing its proposal to other beneficiaries and seek their responses.

4. Accordingly, the Commission adjourned the hearing and directed to list the matter after receipt of comments / response of the Procurer beneficiaries.

**By order of the Commission**

**Sd/-  
(B.Sreekumar)  
Dy. Chief (Law)**

